

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. VIPRAH TECHNOLOGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Viprah Technologies Limited
2.	Date of incorporation of corporate debtor	06 th October 1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31101TZ1986PLC001849
5.	Address of the registered office and principal office (if any) of corporate debtor	S.F.No:79, Alampalayam Road, Thakkalur, Coimbatore, Avinashi Taluk, Tiruppur- 641 654.
6.	Insolvency commencement date in respect of corporate debtor	Order No. C.P. (IB)/1297/CHE/2019 dated 10 th October,2025. [Order received on 16 th October,2025]
7.	Estimated date of closure of insolvency resolution process	09 th April,2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg.No.IBBI/IPA-001/IP-P01275/2018-2019/11948
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2 nd Floor, CODISSIA, G.D.Naidu Towers, Huzur Road, Coimbatore 641018. Ph.no: +91-94888-10404 carpprabhu@gmail.com/ viprah.ibc@gmail.com
11.	Last date for submission of claims	25 th October, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

M/S. SPP Insolvency Professionals LLP (IBBI Registered IPE)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Viprah Technologies Limited** vide order no. C.P. (IB)/1297/CHE/2019 dated 10th October,2025.

The creditors of **M/s. Viprah Technologies Limited**, are hereby called upon to submit their claims with proof on or before **25th October, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.10.2025

Place : Coimbatore



CA. S. Prabhu
IRP of M/s. Viprah Technologies Limited [Under CIRP]
IBBI Reg No. IBBI/IPA-001/IP-P01275/2018-2019/11948
AFA No. AA1/11948/02/311225/107485 valid upto 31.12.2025

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வீரபாண்டிய கட்டபொம்மன் நினைவு நாள்: ஆளுநர், முதல்வர் புகழஞ்சலி

சென்னை, அக். 16: சுதந்திரப் போராட்ட வீரர் வீரபாண்டிய கட்டபொம்மன் நினைவு நாளைப்பொட்டி ஆளுநர் ஆர்.என்.அலி, முதல்வர் மு.க.ஸ்டாலின் ஆகியோர் புகழஞ்சலி செய்துள்ளனர். இளைப்பாட்டி எக்ஸ் தளத்தில் அவர்கள் வியாழக்கிழமை வெளியிட்ட பதிவு:

ஆளுநர் ஆர்.என்.அலி: சுதந்திரப் போராட்ட வீரர் வீரபாண்டிய கட்டபொம்மன் தியாகத் திருநாளில் தேசம் அவருக்கு நெஞ்சுர்த்த அஞ்சலியை செலுத்துகிறது. தொலைநோக்குத் தலைவரான அவரது துணிச்சலும், உறுதியும் நாட்டின் சுதந்திரப் போராட்டத்தின் அரங்கமாகப் போகவை வழிவகுத்தன. பிரிட்டிஷ் காலனித்துவ கொடுங்கோன்மைக்கு எதிரான அச்சமற்ற எதிர்ப்பில் மக்களை ஒன்றிணைத்தார். அவரது எதிர்ப்பின் அடையாளமாக பாஞ்சாலங்குறிச்சி போர் திகழ்கிறது. கட்டபொம்மன் வீரமும் தியாகங்களும் வழி தலைமுறைகளுக்குத் தொடர்ந்து ஊக்கமளிக்கும்.

முதல்வர் மு.க.ஸ்டாலின்: அந்நிய ஆதிக்கத்துக்கு அடிபணிந்து வரிக் கட்ட மறுத்து, அஞ்சா நெஞ்சுரளாய் போர் நடத்தியவர், வீரபாண்டிய கட்டபொம்மன். சிபியாய் புரட்சிக்குப் பல் ஆண்டுகள் முன்னரே விடுதலைப் போராட்ட உணர்வைப் பரவச் செய்து, உறுதிசெய்யாமல் போராடி உயிர் துறந்த அவரது தியாகம் என்றும் போற்றப்படும்.

மரியாதை...



சுதந்திரப் போராட்ட வீரர் வீரபாண்டிய கட்டபொம்மனின் 226-ஆவது நினைவு தினத்தைவிடாக, சென்னை கிளவுக் காந்தி மண்டப வளாகத்தில் அமைந்துள்ள அவரது சிலைக்கு கீழே அலங்கரித்து வைக்கப்பட்டிருந்த உருவப் படத்துக்கு மரியாதை செலுத்திய முதல்வர் மு.க.ஸ்டாலின், உடன்து, துணை முதல்வர் உதயநிதி ஸ்டாலின், அமைச்சர்கள் மு.பொ.சி.நாதன், மா.கா.பிரமணியன், பி.கே.சேகர்பாபு உள்ளிட்டோர்.



சென்னை பகமை வலிச் சாலையில் உள்ள இல்லத்தில் வீரபாண்டிய கட்டபொம்மனின் உருவப் படத்துக்கு மலர் தூவி மரியாதை செலுத்திய அதிமுக பொதுச்செயலர் எடப்பாடி கே. பழனிசாமி.

அதிமுக ஆட்சியை மீண்டும் மலரச் செய்வோம்: எடப்பாடி பழனிசாமி

சென்னை, அக். 16: தமிழகத்தில் மீண்டும் அதிமுக ஆட்சியை மலரச் செய்ய அனைவரும் உறுதி ஏற்படாமல் என எதிர்க்கட்சி தலைவரும், அதிமுக பொதுச் செயலருமான எடப்பாடி கே.பழனிசாமி தெரிவித்துள்ளார்.

அதிமுகவின் 54-ஆவது ஆண்டு தொடக்கத்தையொட்டி அவர் வியாழக்கிழமை வெளியிட்ட அறிக்கை: தமிழகத்தைக் காப்பாற்றுவதற்காக, முன்னர் முதல்வர் எம்.ஜி.ஆர் கடந்த 1972-ஆம் ஆண்டு அதிமுகவை தோற்றுவித்தார். தொடர்ந்து, 3 முறை தமிழகத்தில் முதல்வராக அவர் தேர்தெடுக்கப்பட்டார். அவரது ஆட்சியில் தமிழக மக்களின் நலனை முன்னிறுத்தி எண்ணற்ற திட்டங்கள் செயல்படுத்தப்பட்டன.

எம்.ஜி.ஆர் மறைவுக்குப் பிறகு, மாபெரும் மக்கள் பேரியக்கத்தை பாதுகாத்த முன்னர் முதல்வர் ஜெயலலிதா தொடர்ந்த திட்டம், அம்மா உணவகம், அம்மா மருந்தகம் என எண்ணற்ற திட்டங்களைத் தீட்டி அளப்பரிய சாதனைகளைப் புரிந்துள்ளார். ஜெயலலிதா மறைவுக்குப் பிறகு,

அதிமுகவுக்கு எத்தனையோ சோதனைகள், வேதனைகள் வந்தன. இருப்பினும் கட்சியை மீட்டு தற்போது 54-ஆவது ஆண்டில் அடியெடுத்து வைத்துள்ளோம்.

தமிழகத்தில் கடந்த 4 ஆண்டுகளாக நடைபெற்று வரும் திமுக ஆட்சியில் விலைவாசி உயர்வு, அத்தியாவசிய பொருள்களின் விலை உயர்வால் மக்கள் பெரும் துயரத்துக்கு ஆளாகியுள்ளனர். மேலும், தமிழகத்தில் சட்டம்-ஒழுங்கு கேள்விக்குறியாகி உள்ளது. தமிழகத்தில் நடைபெற்று வரும் மக்கள் விரோத ஆட்சியை அகற்றவும், அதிமுகவை ஆட்சி மீட்டும் மீண்டும் அமர்த்தவும் தமிழக வாக்காளர்கள் காத்துக்கொண்டிருக்கிறார்கள். வருகிற 2026-இல் அதிமுக ஆட்சி அமைவதை எத்தனை சக்திகள் ஒன்றுசேர்ந்து வந்தாலும் தடுத்து நிறுத்திவிட முடியாது. 54-ஆவது ஆண்டில் அடியெடுத்து வைக்கும் இந்தத் தருணத்தில், அதிமுக ஆட்சியை தமிழகத்தில் மீண்டும் மலரச் செய்ய உறுதியேற்போம் என்று அவர் தெரிவித்துள்ளார்.

திருச்சி மத்திய சிறையில் அடைக்கப்பட்டிருந்த கருர் தவெக நிர்வாகிகள் இருவரும் விடுவிப்பு

திருச்சி, அக். 16: கருர் கூட்ட நெரிசல் சம்பவம் தொடர்பாக கைது செய்யப்பட்டிருந்த திருச்சி மத்திய சிறையில் அடைக்கப்பட்டிருந்த தவெக நிர்வாகிகள் இருவரும் வியாழக்கிழமை விடுவிக்கப்பட்டனர்.

கருர் வேலுச்சாமிபுரத்தில் செப். 27-ஆம் தேதி நடைபெற்ற தவெக தலைவர் விஜய் பிரசார கூட்ட நெரிசலில் சிக்கி 41 பேர் உயிரிழந்தனர். இத்தொடர்பாக தவெக பொதுச் செயலர் என். அனந்த், மாநில இணைச் செயலாளர் நிர்மல்குமார், கருர் மேற்கு மாவட்டச் செயலர் வி.பி. மதியழகன் ஆகியோர் மீது கருர் நகர போலீஸார் வழக்குப் பதிந்து விசாரணை நடத்தி வந்தனர். இந்த வழக்கில் தலைமுறைவாக இருந்த மதியழகனை, திண்டுக்கல் மாவட்டம், குஜலியம்பாளையம் அருகே புள்ள கிராமத்தில் அக்கட்சியின் கருர் மாதகர் பொருளாளர் பென்னராஜ் வீட்டில் பதுக்கியிருந்தபோது தனிப்பட்டவரின் கைது செய்தனர். மேலும், அவருக்கு அடைக்கலம் அளித்த

பென்னராஜையும் செப். 29-ஆம் தேதி போலீஸார் கைது செய்து திருச்சி மத்திய சிறையில் அடைத்தனர். இந்நிலையில், அவர்கள் இருவரின் நீதிமன்றக் காவலை நீட்டிக்க முடியாது என கருர் குற்றவியல் நடுவர் நீதிமன்ற நிதிபதி பரதகுமார் புகள்கிழமை (அக். 15) மறுப்பு தெரிவித்து உத்தரவிட்டார். இதைத் தொடர்ந்து மதியழகன், பென்னராஜ் இருவரும் திருச்சி மத்திய சிறையில் இருந்து வியாழக்கிழமை விடுவிக்கப்பட்டனர். இதையடுத்து இவர்கள் சென்னை பணையரில் உள்ள கட்சி அலுவலகத்தில் தவெக தலைவர் விஜயை தங்காது குடும்பத்தோடு வந்து சந்தித்தனர். அங்கு நடைபெற்ற நிர்வாகிகளுடனான சந்திப்பில் கட்சியின் அடுத்தகட்ட நடவடிக்கை குறித்து, கருர் பயணம் குறித்தும் விஜய் ஆலோசனை நடத்தியதாக கட்சியினர் தெரிவித்தனர்.

முட்டை விலை மேலும் 5 காசுகள் உயர்வு

நாமக்கல், அக். 16: தேசிய முட்டை ஒருங்கிணைப்புக் குழுவின் நாமக்கல் மண்டல ஆலோசனைக் கூட்டம் வியாழக்கிழமை நடைபெற்றது. இதில் முட்டை விலை மாற்றம் குறித்து பன்னாசியாளர்களிடம் சூத்திரங்கள் கேட்கப்பட்டன. மற்ற மண்டலங்களில் விலையில் மாற்றம் செய்யப்பட்டு வருவதால், இங்கும் விலையில் மாற்றம் செய்யலாம் என தெரிவிக்கப்பட்டது. இதையடுத்து, முட்டையில் பன்னாசியாளர்களின் விலை 5 காசுகள் உயர்த்தப்பட்டு ரூ.5.20-ஆக ஒருங்கிணைப்புக் குழுவால் அறிவிக்கப்பட்டது.

யப்பட்டு வருவதால், இங்கும் விலையில் மாற்றம் செய்யலாம் என தெரிவிக்கப்பட்டது. இதையடுத்து, முட்டையில் பன்னாசியாளர்களின் விலை 5 காசுகள் உயர்த்தப்பட்டு ரூ.5.20-ஆக ஒருங்கிணைப்புக் குழுவால் அறிவிக்கப்பட்டது.

விரைவில்...

திபாவளி மலர் 2025

ஆன்மிக எழுச்சியின் அடையாளம்!

5 வசம் திபாவளி

6 வசம் விரைவில்

அயோத்தி

தேரோட்டத் திருவிழா

ராம கிருஷ்ணன் (1925-2025)

ராம கிருஷ்ணன் எழுதிய காமெலிய மிதக்கும் தீபங்கள்

பாதிதயா தடம் பதித்த இடங்கள் வெள்ள எழுத்தாளர்கள் ரசித்த கதைகள் அயலகத் தமிழ் எழுத்தாளர்களின் கதைகள் எப்படி இருக்கிறது என. ஜி.ஆர். இல்லம்?

மணிரத்தினம் மாரிக்கு சொன்ன மந்திரம்!

வேண்டாம் விளம்பரம்!

50

PNB Housing

விலை அட்டவாடி: 1391, 1441, 1, 6, 12, 18, 24, 30, 36, 42, 48, 54, 60, 66, 72, 78, 84, 90, 96, 102, 108, 114, 120, 126, 132, 138, 144, 150, 156, 162, 168, 174, 180, 186, 192, 198, 204, 210, 216, 222, 228, 234, 240, 246, 252, 258, 264, 270, 276, 282, 288, 294, 300, 306, 312, 318, 324, 330, 336, 342, 348, 354, 360, 366, 372, 378, 384, 390, 396, 402, 408, 414, 420, 426, 432, 438, 444, 450, 456, 462, 468, 474, 480, 486, 492, 498, 504, 510, 516, 522, 528, 534, 540, 546, 552, 558, 564, 570, 576, 582, 588, 594, 600, 606, 612, 618, 624, 630, 636, 642, 648, 654, 660, 666, 672, 678, 684, 690, 696, 702, 708, 714, 720, 726, 732, 738, 744, 750, 756, 762, 768, 774, 780, 786, 792, 798, 804, 810, 816, 822, 828, 834, 840, 846, 852, 858, 864, 870, 876, 882, 888, 894, 900, 906, 912, 918, 924, 930, 936, 942, 948, 954, 960, 966, 972, 978, 984, 990, 996, 1002, 1008, 1014, 1020, 1026, 1032, 1038, 1044, 1050, 1056, 1062, 1068, 1074, 1080, 1086, 1092, 1098, 1104, 1110, 1116, 1122, 1128, 1134, 1140, 1146, 1152, 1158, 1164, 1170, 1176, 1182, 1188, 1194, 1200, 1206, 1212, 1218, 1224, 1230, 1236, 1242, 1248, 1254, 1260, 1266, 1272, 1278, 1284, 1290, 1296, 1302, 1308, 1314, 1320, 1326, 1332, 1338, 1344, 1350, 1356, 1362, 1368, 1374, 1380, 1386, 1392, 1398, 1404, 1410, 1416, 1422, 1428, 1434, 1440, 1446, 1452, 1458, 1464, 1470, 1476, 1482, 1488, 1494, 1500, 1506, 1512, 1518, 1524, 1530, 1536, 1542, 1548, 1554, 1560, 1566, 1572, 1578, 1584, 1590, 1596, 1602, 1608, 1614, 1620, 1626, 1632, 1638, 1644, 1650, 1656, 1662, 1668, 1674, 1680, 1686, 1692, 1698, 1704, 1710, 1716, 1722, 1728, 1734, 1740, 1746, 1752, 1758, 1764, 1770, 1776, 1782, 1788, 1794, 1800, 1806, 1812, 1818, 1824, 1830, 1836, 1842, 1848, 1854, 1860, 1866, 1872, 1878, 1884, 1890, 1896, 1902, 1908, 1914, 1920, 1926, 1932, 1938, 1944, 1950, 1956, 1962, 1968, 1974, 1980, 1986, 1992, 1998, 2004, 2010, 2016, 2022, 2028, 2034, 2040, 2046, 2052, 2058, 2064, 2070, 2076, 2082, 2088, 2094, 2100, 2106, 2112, 2118, 2124, 2130, 2136, 2142, 2148, 2154, 2160, 2166, 2172, 2178, 2184, 2190, 2196, 2202, 2208, 2214, 2220, 2226, 2232, 2238, 2244, 2250, 2256, 2262, 2268, 2274, 2280, 2286, 2292, 2298, 2304, 2310, 2316, 2322, 2328, 2334, 2340, 2346, 2352, 2358, 2364, 2370, 2376, 2382, 2388, 2394, 2400, 2406, 2412, 2418, 2424, 2430, 2436, 2442, 2448, 2454, 2460, 2466, 2472, 2478, 2484, 2490, 2496, 2502, 2508, 2514, 2520, 2526, 2532, 2538, 2544, 2550, 2556, 2562, 2568, 2574, 2580, 2586, 2592, 2598, 2604, 2610, 2616, 2622, 2628, 2634, 2640, 2646, 2652, 2658, 2664, 2670, 2676, 2682, 2688, 2694, 2700, 2706, 2712, 2718, 2724, 2730, 2736, 2742, 2748, 2754, 2760, 2766, 2772, 2778, 2784, 2790, 2796, 2802, 2808, 2814, 2820, 2826, 2832, 2838, 2844, 2850, 2856, 2862, 2868, 2874, 2880, 2886, 2892, 2898, 2904, 2910, 2916, 2922, 2928, 2934, 2940, 2946, 2952, 2958, 2964, 2970, 2976, 2982, 2988, 2994, 3000, 3006, 3012, 3018, 3024, 3030, 3036, 3042, 3048, 3054, 3060, 3066, 3072, 3078, 3084, 3090, 3096, 3102, 3108, 3114, 3120, 3126, 3132, 3138, 3144, 3150, 3156, 3162, 3168, 3174, 3180, 3186, 3192, 3198, 3204, 3210, 3216, 3222, 3228, 3234, 3240, 3246, 3252, 3258, 3264, 3270, 3276, 3282, 3288, 3294, 3300, 3306, 3312, 3318, 3324, 3330, 3336, 3342, 3348, 3354, 3360, 3366, 3372, 3378, 3384, 3390, 3396, 3402, 3408, 3414, 3420, 3426, 3432, 3438, 3444, 3450, 3456, 3462, 3468, 3474, 3480, 3486, 3492, 3498, 3504, 3510, 3516, 3522, 3528, 3534, 3540, 3546, 3552, 3558, 3564, 3570, 3576, 3582, 3588, 3594, 3600, 3606, 3612, 3618, 3624, 3630, 3636, 3642, 3648, 3654, 3660, 3666, 3672, 3678, 3684, 3690, 3696, 3702, 3708, 3714, 3720, 3726, 3732, 3738, 3744, 3750, 3756, 3762, 3768, 3774, 3780, 3786, 3792, 3798, 3804, 3810, 3816, 3822, 3828, 3834, 3840, 3846, 3852, 3858, 3864, 3870, 3876, 3882, 3888, 3894, 3900, 3906, 3912, 3918, 3924, 3930, 3936, 3942, 3948, 3954, 3960, 3966, 3972, 3978, 3984, 3990, 3996, 4002, 4008, 4014, 4020, 4026, 4032, 4038, 4044, 4050, 4056, 4062, 4068, 4074, 4080, 4086, 4092, 4098, 4104, 4110, 4116, 4122, 4128, 4134, 4140, 4146, 4152, 4158, 4164, 4170, 4176, 4182, 4188, 4194, 4200, 4206, 4212, 4218, 4224, 4230, 4236, 4242, 4248, 4254, 4260, 4266, 4272, 4278, 4284, 4290, 4296, 4302, 4308, 4314, 4320, 4326, 4332, 4338, 4344, 4350, 4356, 4362, 4368, 4374, 4380, 4386, 4392, 4398, 4404, 4410, 4416, 4422, 4428, 4434, 4440, 4446, 4452, 4458, 4464, 4470, 4476, 4482, 4488, 4494, 4500, 4506, 4512, 4518, 4524, 4530, 4536, 4542, 4548, 4554, 4560, 4566, 4572, 4578, 4584, 4590, 4596, 4602, 4608, 4614, 4620, 4626, 4632, 4638, 4644, 4650, 4656, 4662, 4668, 4674, 4680, 4686, 4692, 4698, 4704, 4710, 4716, 4722, 4728, 4734, 4740, 4746, 4752, 4758, 4764, 4770, 4776, 4782, 4788, 4794, 4800, 4806, 4812, 4818, 4824, 4830, 4836, 4842, 4848, 4854, 4860, 4866, 4872, 4878, 4884, 4890, 4896, 4902, 4908, 4914, 4920, 4926, 4932, 4938, 4944, 4950, 4956, 4962, 4968, 4974, 4980, 4986, 4992, 4998, 5004, 5010, 5016, 5022, 5028, 5034, 5040, 5046, 5052, 5058, 5064, 5070, 5076, 5082, 5088, 5094, 5100, 5106, 5112, 5118, 5124, 5130, 5136, 5142, 5148, 5154, 5160, 5166, 5172, 5178, 5184, 5190, 5196, 5202, 5208, 5214, 5220, 5226, 5232, 5238, 5244, 5250, 5256, 5262, 5268, 5274, 5280, 5286, 5292, 5298, 5304, 5310, 5316, 5322, 5328, 5334, 5340, 5346, 5352, 5358, 5364, 5370, 5376, 5382, 5388, 5394, 5400, 5406, 5412, 5418, 5424, 5430, 5436, 5442, 5448, 5454, 5460, 5466, 5472, 5478, 5484, 5490, 5496, 5502, 5508, 5514, 5520, 5526, 5532, 5538, 5544, 5550, 5556, 5562, 5568, 5574, 5580, 5586, 5592, 5598, 5604, 5610, 5616, 5622, 5628, 5634, 5640, 5646, 5652, 5658, 5664, 5670, 5676, 5682, 5688, 5694, 5700, 5706, 5712, 5718, 5724, 5730, 5736, 5742, 5748, 5754, 5760, 5766, 5772, 5778, 5784, 5790, 5796, 5802, 5808, 5814, 5820, 5826, 5832, 5838, 5844, 5850, 5856, 5862, 5868, 5874, 5880, 5886, 5892, 5898, 5904, 5910, 5916, 5922, 5928, 5934, 5940, 5946, 5952, 5958, 5964, 5970, 5976, 5982, 5988, 5994, 6000, 6006, 6012, 6018, 6024, 6030, 6036, 6042, 6048, 6054, 6060, 6066, 6072, 6078, 6084, 6090, 6096, 6102, 6108, 6114, 6120, 6126, 6132, 6138, 6144, 6150, 6156, 6162, 6168, 6174, 6180, 6186, 6192, 6198, 6204, 6210, 6216, 6222, 6228, 6234, 6240, 6246, 6252, 6258, 6264, 6270, 6276, 6282, 6288, 6294, 6300, 6306, 6312, 6318, 6324, 6330, 6336, 6342, 6348, 6354, 6360, 6366, 6372, 6378, 6384, 6390, 6396, 6402, 6408, 6414, 6420, 6426, 6432, 6438, 6444, 6450, 6456, 6462, 6468, 6474, 6480, 6486, 6492, 6498, 6504, 6510, 6516, 6522, 6528, 6534, 6540, 6546, 6552, 6558, 6564, 6570, 6576, 6582, 6588, 6594, 6600, 6606, 6612, 6618, 6624, 6630, 6636, 6642, 6648, 6654, 6660, 6666, 6672, 6678, 6684, 6690, 6696, 6702, 6708, 6714, 6720, 6726, 6732, 6738, 6744, 6750, 6756, 6762, 6768, 6774, 6780, 6786, 6792, 6798, 6804, 6810, 6816, 6822, 6828, 6834, 6840, 6846, 6852, 6858, 6864, 6870, 6876, 6882, 6888, 6894, 6900, 6906, 6912, 6918, 6924, 6930, 6936, 6942, 6948, 6954, 6960, 6966, 6972, 6978, 6984, 6990, 6996, 7002, 7008, 7014, 7020, 7026, 7032, 7038, 7044, 7050, 7056, 7062, 7068, 7074, 7080, 7086, 7092, 7098, 7104, 7110, 7116, 7122, 7128, 7134, 7140, 7146, 7152, 7158, 7164, 7170, 7176, 7182, 7188, 7194, 7200, 7206, 7212, 7218, 7224, 7230, 7236, 7242, 7248, 7254, 7260, 7266, 7272, 7278, 7284, 7290, 7296, 7302, 7308, 7314, 7320, 7326, 7332, 7338, 7344, 7350, 7356, 7362, 7368, 7374, 7380, 7386, 7392, 7398, 7404, 7410, 7416, 7422, 7428, 7434, 7440, 7446, 7452, 7458, 7464, 7470, 7476, 7482, 7488, 7494, 7500, 7506, 7512, 7518, 7524, 7530, 7536, 7542, 7548, 7554, 7560, 7566, 7572, 7578, 7584, 7590, 7596, 7602, 7608, 7614, 7620, 7626, 7632, 7638, 7644, 7650, 7656, 7662, 7668, 7674, 7680, 7686, 7692, 7698, 7704, 7710, 7716, 7722, 7728, 7734, 7740, 7746, 7752, 7758, 7764, 7770, 7776, 7782, 7788, 7794, 7800, 7806, 7812, 7818, 7824, 7830, 7836, 7842, 7848, 7854, 7860, 7866, 7872, 7878, 7884, 7890, 7896, 7902, 7908, 7914, 7920, 7926, 7932, 7938, 7944, 7950, 7956, 7962, 7968, 7974, 7980, 7986, 7992, 7998, 8004, 8010, 8016, 8022, 8028, 8034, 8040, 8046, 8052, 8058, 8064, 8070, 8076, 8082, 8088, 8094, 8100, 8106, 8112, 8118, 8124, 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'Roads being laid on stretches without finishing UGD works' 2 more elephants brought in to capture 'Rolex'

ARAVIND RAJ @Coimbatore

THE Coimbatore City Municipal Corporation (CCMC) has drawn criticism from residents and civic activists for what they call an 'irrational and wasteful' move by laying new roads on stretches where underground drainage (UGD) works are yet to be carried out, while neglecting roads that have been left in shambles after UGD works were completed.



Residents of Balaji Garden have alleged that CCMC officials recently paved new roads on stretches where UGD works have not even begun | s SENBAGAPANDIYAN

For the past few years, the Tamil Nadu Water Supply and Drainage (TWAD) Board has been executing UGD works across several parts of the city, including Vadavalli, Veerakeralam, Kavundampalayam, Thudiyalur, Vellakinar, Saravanampatti, and nearby areas. These works are being carried out on behalf of the CCMC, as part of the city's integrated underground drainage network expansion.

Residents of Balaji Garden have alleged that CCMC officials recently paved new roads on stretches where UGD works have not even begun. "The CCMC has been wasting taxpayers' hard-earned money," said R Maheswaran, a local resident. "Instead of relaying roads where TWAD had finished the UGD works, they have laid new asphalt where no drainage work has been done. We have been living with damaged roads for years, yet officials chose to pave new ones in the wrong places."

When contacted, Ward 15 councillor Shathamani said, "In the 6th Street of Sakthi Avenue, there are no proper roads, only mud roads. During the rains, it becomes extremely difficult for motorists to pass through. Hence, a new tar road was laid for 200m there, which has provided much-needed relief," she said. "That particular stretch will not be taken up for UGD works for another two to three years. As for the Balaji Garden Main Road, the AE mentioned that funds were sanctioned only for the first 200 metres, so work was limited to that portion."

However, in many areas, roads dug up for pipeline and manhole installation remain in poor shape or have been poorly restored. Locals allege that even after TWAD Board officials patched up trenches with temporary concrete, surfaces continue to crumble as the CCMC has failed to repave roads. Several stretches have turned non-motorable, pothole-ridden death traps for motorists, particularly after rain.

According to a TWAD Board official, the civic body had informed that UGD works had been completed on 500 metres of the 700-metre Balaji Garden Main Road, and those portions were ready for relaying. "Both the ward councillor and the Assistant Engineer (AE) of CCMC were informed, but instead of relaying the completed sections, new asphalt was laid on a 200-metre stretch where UGD works are yet to begin. The damaged 500-metre stretch that truly needed a new road was left untouched," the official

said. Responding to the controversy, CCMC Commissioner M Sivaguru Prabhakaran told *TNIE* that he would verify the issue with the concerned officials and take corrective action at the earliest.

Adding to the frustration, residents of Balaji Garden in Subramaniyampalayam under Ward 15 (North Zone) have alleged that CCMC officials recently paved new asphalt roads

The foundation stone was laid by District Collector Pavankumar G Giriappanavar in the presence of Member of Parliament Ganapathi P Rajkumar, CCMC Mayor K Ranganayagi and CCMC Commissioner M Sivaguru Prabhakaran. The initiative aims to promote sports and encourage local athletes.

Despite these assurances, residents remain sceptical, pointing out that similar complaints have surfaced repeatedly in other parts of the city.

Foundation for indoor handball court laid at Nehru stadium

EXPRESS NEWS SERVICE @Coimbatore

A new indoor handball court project, estimated at ₹1.95 crore, was launched on Thursday near the Nehru Indoor Stadium under Ward No. 83 of the Central Zone of the Coimbatore City Municipal Corporation (CCMC).

The new facility, spanning 997.74 square metres, will feature two handball courts, spectator galleries, roofing structures, and modern amenities, including restroom facilities. The project seeks to provide players with uninterrupted training and competition opportunities, especially during the monsoon season when outdoor sports are often affected.

Currently, the CCMC's sports ground hosts training sessions and tournaments in handball, badminton, kabaddi, and mini-football. The district collector instructed officials to complete the construction on time and ensure adherence to international standards.

EXPRESS NEWS SERVICE @Coimbatore

TWO more captive elephants from Theppakkadu elephant camp in Mudumalai Tiger Reserve (MTR) reached Kembanur, near Thondamuthur, as part of involving them in an operation to capture a wild elephant nicknamed 'Rolex', on Thursday evening.

The captive elephants, Wasim and Bomman, along with their mahouts and kavadis travelled by two trucks from Theppakkadu and started the journey on Thursday morning and joined two other captive elephants, Chinnathambi and Kabildev, from Kozhikamathi elephant camp in Anamalai Tiger Reserve (ATR), that are already camped in Kembanur.

Officials are hopeful that 'Rolex', who has allegedly killed three people and destroyed crops in the surrounding areas of Kembanur, will be captured in the coming days as they will be engaged in a full-fledged operation by a team of veterinarians led by former joint director of Animal Husbandry Department NS Manokaran. Tusker damages ration shop

A tusker damaged a ration shop at Madathur village near Thadagam in Periyanaickenpalayam block early on Thursday. The animal allegedly broke the door and threw away rice bags kept for beneficiaries. In another incident, grass cultivated for cattle at a grove in Nanjundapuram village was also damaged by the same tusker.

Bomb threat to collector office's for eighth time

EXPRESS NEWS SERVICE @Coimbatore

BOMB Deduction and Disposal Squad (BDDS) sleuths launched a search at the Collector office premises after a miscreant sent a hoax bomb threat to the office on Thursday.

Amritha Express to run till Rameswaram

EXPRESS NEWS SERVICE @Coimbatore

THE railways have extended the Thiruvananthapuram Central to Madurai Amritha Express (Train No 16343/16344) up to Rameswaram from Thursday. The extension of the train will help people of Kerala and Tamil Nadu to reach Rameswaram, a notable pilgrimage site, say users.

Rameswaram using the train, a large number of tourists will also visit Dhanuskodi, a tourist destination. Moreover, employees and students who are natives of Rameswaram and Parimakudi and working in industries in Pollachi and Udumalai can also use this train as a cost-effective mode of transport.

will have a lot of rush," he said.

However, a group of train enthusiasts in Coimbatore was vexed and requested the railways to divert the train via Coimbatore from Palakkad for the benefit of passengers.

The train will originate at Thiruvananthapuram at 8.30 pm and reach Rameswaram at 12.45 pm the following day, crossing Pollachi railway station at 5.37 am. On the return journey, the train will start from Rameswaram at 1.30 pm, pass Pollachi at 7 pm and reach Thiruvananthapuram at 4.55 am the following day.

N Subramanian, general secretary of Podanur Train Users Association and DRUCC member of Salem Railway Division, said, "Earlier, this extended train was travelling between Thiruvananthapuram and Palakkad and was later extended to Madurai. Now it has been extended up to Rameswaram. Politicians and representatives of the railway association in Coimbatore opposed the railway's decision to extend the Bengaluru-Coimbatore express train to Ernakulam. At that time, railway officials had orally agreed to divert this train to Coimbatore from Palakkad. However, this has not been done. The railways should at least divert this train to Coimbatore or Podanur from Palakkad, and then it can proceed to Rameswaram via Kinathukkadavu and Pollachi railway stations."



PNB Housing Finance Ltd.
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 Branch Office: 139/1, URT Tower Perundurai Road, Erode-638011

NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (HEREINAFTER REFERRED TO AS "THE ACT")

The PNB Housing Finance Ltd. (hereinafter referred to as "PNBHF") has issued Demand Notice U/s 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") by our Erode office situated at P139/1, URT Tower Perundurai Road, Erode-638011. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers since your account has been classified as Non-Performing Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments. The contents of the same are the details committed by you in the payment of instalments of principal, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHF, within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHF will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HF, only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty you may not be entitled to redeem the secured assets thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account Number	Name of Borrower/Co-borrower	Name & Address of Guarantor	Property/ Mortgage	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/ RERO/ 032/ 1097495	Borrower: Mr./Ms. Suresh R, 14 Andavar Kovil Street, Jambai, Erode, Tamil Nadu, India, 638312. Rukh Building And Centering Contract Work, 14 Andavar Kovil Street, Jambai, Erode, Tamil Nadu, India, 638312. Re: Site No. 9391, Mariyamman Kovil, Street, Jambai, Village, Townpanchayat, Jambai Post Bhavani Taluk, Erode District, Erode, Tamil Nadu, India, 638312.	NA	Re: S/N 9391, Mariyamman Kovil, Street, Jambai, Village, Townpanchayat, Jambai Post Bhavani Taluk, Erode District, Erode, Tamil Nadu, India, 638312.	07/10/2025	₹. 25,13,78.00 (Rupees Twenty Five Lakhs Thirteen Thousand Seven Hundred Eighteen Only)
B.O.: Erode	Co-Borrower: Mr./Ms. Ramesh Gunvan, 14 Andavar Kovil Street, Jambai, Erode, Tamil Nadu, India, 638312. Re: Site No. 9391, Mariyamman Kovil, Street, Jambai, Village, Townpanchayat, Jambai Post Bhavani Taluk, Erode District, Erode, Tamil Nadu, India, 638312. Re: Site No. 9391, Mariyamman Kovil, Street, Jambai, Village, Townpanchayat, Jambai Post Bhavani Taluk, Erode District, Erode, Tamil Nadu, India, 638312.		Post Bhavani Taluk, Erode District, Erode, Tamil Nadu, 638312.		

Place : Erode | Date : 17.10.2025 | SDI-AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

TAMILNADU HORTICULTURE DEVELOPMENT AGENCY
 e-Tender Notice No. MIS/3410/2025 Dt: 16.10.2025

For and on behalf of the Governor of Tamil Nadu, e-tenders are invited from eligible Organizations by the Managing Director, Tamil Nadu Horticulture Development Agency, 3rd floor, Agriculture Building Complex, Chepakur, Chennai-5 for the following work.

Sl. No	Description of work
1	Selection of Organization for conducting Third Party Evaluation Study on Installation of Micro Irrigation systems through per Drop More crop Scheme in Tamil Nadu for the Period from 2022-23 to 2024-25 in 15500 numbers of farmers fields.

e-Tender Bid Submission closing date: 01.11.2025 at 03.00 PM.
 The e-tender documents, EMD details, BOQ and other tender documents which can be downloaded from the website: <https://intenders.gov.in> free of cost. The tender inviting authority reserves the right to cancel or postpone the tender without assigning any reasons there for.

DIPR/ 5724 /TENDER/2025 | MANAGING DIRECTOR, TANHODA

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Reppo Home Finance Limited
 SAI BABA COLONY BRANCH: No.1, Second Floor, Bharathi Park Cross Road II, N S R Road, Sai Baba Colony, Coimbatore - 641 011

E-AUCTION SALE NOTICE

Sale of Immovable Properties Mortgaged to Repco Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002

Whereas the Borrower: Mr.K.P.Aneesh, S/o Mr.Ambi and Co-Borrower: Mrs.A.Kiruthika, W/o Mr.Ambi, have borrowed money from Repco Home Finance Limited, Saibaba Colony Branch against mortgage of the immovable property more fully described in the schedule hereunder. Since the Borrowers failed to repay the loan amount, the Company has issued a Demand Notice under Section 13(2) of the SARFAESI Act, 2002 on 17.12.2022 calling upon them to repay the amount mentioned in the notice vide Loan Account No.1721860001740 being ₹ 27,61,966/- as on 16.12.2022 together with further interest, costs and expenses within 60 days from the date of the said notice.

Whereas the Borrower & Co-Borrowers having failed to pay the amount due to the Company as called for in the said demand notice, the Company has taken possession of the secured asset more fully described in the schedule hereunder by issuing Possession Notice under Section 13(4) of the Act on 12.04.2023.

Whereas the Borrowers having failed to pay the dues in full, the secured creditor, Repco Home Finance Limited has decided to sell the under-mentioned secured asset in "As is where is condition" and "As is what is condition" under Section 13(4) of the Act read with Rules 8 & 9 of the Security Interest (Enforcement) Rules 2002 for realization of the debts due to the Company. The dues of the Borrower vide Loan Account No.1721860001740 being ₹ 40,83,018/- as on 09.10.2025

Date / Time of E-Auction: 14.11.2025, 11.00 a.m. - 12.00 Noon (with unlimited auto extension of 5 minutes)

Last Date & time for submitting E-Tenders: 13.11.2025, 04.00 p.m

DESCRIPTION OF THE PROPERTY

All the piece and parcel of land together with building situated at Coimbatore Registration District, Thondamuthur Sub-Registration District, Perur Taluk, Kalikanaickenpalayam Village, comprised in Survey No. 127/2, Punj. Hec. 0.32.0 or Punj. Acre 0.79, in the layout Sri Venkateswara Avenue, in this Site No.156 measuring 3731 sq.ft. has been sub-divided as Site Nos. 156-A, 156-B & 156-C, in this Item No. 1. Site No.156-C is bounded as follows: North of land in Survey No.148, South of: Site No.156B, East of: land in Survey No.127/1B, West of: 13 feet wide common Pathway, Admeasuring, East: West on the Northern side: 42.3 feet, East: West on the Southern side: 46.9 feet, South: North on the Eastern side: 26.6 feet, South: North on the Western side: 23.6 feet, Totally 1114 sq.ft.

Item No.2 - Common pathway: Common pathway situated adjacent to Site No.156 Eastern side measuring South to North 91 3/4 feet and East to West 5 1/4 feet; and adjacent to Site No.157 Western side measuring South to North 92 3/4 feet and East to West 7 1/2 feet, both totally measuring an extent of 1198 1/2 sq. ft. of 13 feet wide South North common pathway is bounded as follows: North of Land in Survey No.148, South of: 20 feet wide East-West layout Road, East of: Site Nos.156-A, 156-B & 156-C, West of: Site Nos.157-A, 157-B & 157-C, Admeasuring: East-West on the Northern side: 13 feet, East-West on the Southern side: 13 feet, South-North on the Eastern side: 92.9 feet, South-North on the Western side: 91.9 feet, Totally 1198 1/2 sq.ft. of South North common pathway, in this common 1/6 share, ie, 199 3/4 sq.ft.

Both lands totally measuring an extent of 1313 1/4 sq.ft. The property has got all manmoat, pathway and easement rights thereon and has been regularized vide No.202/2019 by Executive Officer, Thaliyur Town Panchayat. The property is comprised in Sub-divided Survey No.127/2A and lying within the limits of Thaliyur Town Panchayat. Note: There is an attachment vide Document No.7/2023 made by Additional Sub-Ordinate Judge I, Coimbatore.

RESERVE PRICE ₹ 25,80,000/- EMD (10% of ₹ 2,58,000/- Minimum Bid Increment Amount) ₹ 25,000/-

For E-Auction procedure, please contact M/s.C1 India Pvt. Ltd., Mr.Prabakaran 74182 81709.

For inspection of the property the intending bidders may contact the Working Head, Repco Home Finance Limited, Saibaba Colony Branch, on all branches days between 10 a.m. & 5 p.m. Ph: 0422-244 5917 & Mob: 94453 90428. Date: 10.10.2025 | Authorised Officer, Repco Home Finance Limited

Government of Tamil Nadu
RE-TENDER NOTIFICATION OF THE DISTRICT COLLECTOR GRANT OF BLACK GRANITE QUARRIES THROUGH ONLINE TENDER CUM AUCTION
Rc.No.585/Mines/2025, dated: 15.10.2025

Re-Tender Notification of the District Collector, Tiruvannamalai for grant of Black Granite quarries in Government Poramboke lands published in Tiruvannamalai District Gazette (Extraordinary) No.08 dated 15.10.2025. Interested persons can download the Tender Document from the <http://intenders.gov.in> web portal Applications are invited from 23.10.2025 on 11.00 A.M onwards and upto 06.11.2025 4.00 P.M.

ANNEXURE

Sl. No.	Name of the Village	S.F.No.	Total Extent	Extent Proposed for lease (in hect.)	Classification of land	Lease period
Kilpennathur Taluk						
1.	Velanandal	63/1	1.12.0	1.12.0	UAW Kallankuthu	20 Years
		77	1.26.0	1.26.0		
		78 (Part)	2.18.0	1.62.0		
Chengam Taluk						
3.	Erarayur	2022 (Part)	2.13.0	1.35.5	UAW Parai	20 Years
		2032	0.65.5	0.65.5		
Thandarampattu Taluk						
4.	Sathnur	280/1 (Part)	2.10.0	0.74.0	UAW Parai	20 Years
		304/1	1.67.0	1.67.0		
			Total	3.77.0		
5.	T.Velur	176 (Part-1)		3.53.0	UAW-Parai	20 Years
		176 (Part-2)	67.60.5	3.53.0		
7.	T.Velur	176 (Part-3)		3.54.0	UAW-Parai	20 Years
		65 (Part-3)	11.11.5	3.25.0		
9.	Appanaickenpalayam	67	4.79.5	4.79.5	UAW Malai	20 Years

DIPR/5726/Tender/2025 | District Collector, Tiruvannamalai

GOVERNMENT OF TAMILNADU
HIGHWAYS DEPARTMENT
 Special District Revenue Officer (Land Acquisition) Highways, Coimbatore.

PUBLIC NOTICE UNDER SUB SECTION (2) OF SECTION 15 OF THE TAMILNADU HIGHWAYS ACT, 2001
 (Read with the Tamil Nadu Land Acquisition Laws (Revival of operation Amendment and Validation Act - 2019))

Under Sub Section (2) of Section 15 of Tamil Nadu Highways Act 2001, notice is hereby given that the lands specified in the schedule and situated in the **Karumthampatti** (Sedapalayam) Village in Sular Taluk of Coimbatore District shown in the Land Plan Schedule are required for Highways department for public purposes, for Construction of ROB at Km 0/2 of Sedapalayam - Vaikalpalayam Town Panchayat Road branching at Km 2/6 of the road from Kamaickenpalayam - Annur Road to Vadukankalpalayam at Railway Km 4579-11 in lieu of existing LC. No.137 in between Vanjipalayam and Somanur Railway Stations. All persons interested in the lands are accordingly required to lodge before the Special District Revenue Officer, Land Acquisition (Highways), Coimbatore within 30 days from the date of publication of the notice, a statement writing of their objections, if any to the acquisition of the said land.

Any objection/statement which is received after the date or which does not clearly explain the nature of the sender's interest in the land is liable to be summarily rejected. Objections received within the due date, which was received will be enquired before the Special District Revenue Officer, Highways (Land Acquisition), Coimbatore at the office of the Special District Revenue Officer(Land Acquisition), Coimbatore with in the Compound of Coimbatore South Taluk Office on 14.11.2025 at 11.30 FN where the objector will be at liberty to appear in person or by a persons authorized by him or them in his behalf or by pleader and to adduce any oral or documentary evidence in support of their objections.

THE SCHEDULE

District: Coimbatore			Taluk: Sular		Village: Karumthampatti (Sedapalayam)		
Sl. No	Survey No.	Total Extent (in Hectares)	Extent to be Acquired (in Sq.mts)	Type of land Land (Wet/Dry/ Natham)	Details of Structures in the lands to be acquired	Details of Trees in the lands to be acquired	Details of Land Owners/ Interested Persons
1	2	3	4	5	6	7	8
1	949/15 Part	0.01.93	5.83	Royal/ Manai	Cement Sheet house	-	Subramaniyam, S/O Ramasamy Gounder-1, Ramasamy, S/O Palanisamy Gounder-2
			TOTAL	5.83			

Special District Revenue Officer (Land Acquisition) Highways, Coimbatore.
 DIPR/345/LAND/2025

FORM A - PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. VIPRAH TECHNOLOGIES LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s.Viprah Technologies Limited
2	Date of incorporation of corporate debtor	06th October 1986
3	Authority under which corporate debtor is incorporated / registered	RDC Coimbatore
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U31101TZ1986PLC001849
5	Address of the registered office and principal office (if any) of corporate debtor	S.F.No.79, Alampalayam Road, Thakkalur, Coimbatore, Avinashi Taluk, Tiruppur- 641 654.
6	Insolvency commencement date in respect of corporate debtor	Order No. IBA/1297/CHE/2019 dated 10th October, 2025. [Order received on 16th October, 2025]
7	Estimated date of closure of insolvency resolution process	09th April, 2026.
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu Reg.No.IBBI/PA-001/IP-001275/2018-2019/11949
9	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, CODISSIA Building, G.D.Naidu Towers, Huzur Road, Coimbatore 641018, Ph.no : + 91-94888-10404 carpprabhu@gmail.com/viprah.ibr@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	25th October, 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Viprah Technologies Limited** vide order no. IBA/1297/CHE/2019 dated 10th October, 2025. The creditors of **M/s. Viprah Technologies Limited**, are hereby called upon to submit their claims with proof on or before **25th October, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.10.2025
 Place : Coimbatore
CA S Prabhu
 Interim Resolution Professional